PART II—Section 3—Sub-section (ii)

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MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 16th November, 2012

S.O. 2718(E).—Whereas the Central Government is of the opinion that the Hynniewtrep National Liberation Council (hereinafter referred to as the HNLC) of Meghalaya has been openly declaring as its objective the secession of the areas in the State of Meghalaya (largely inhabited by Khasi and Jaintia tribals) from the Indian Union;

And whereas, the Central Government is further of the opinion that the HNLC,—

(a) has openly declared as their objective the secession of the State of Meghalaya from the Indian Union;
(b) has been employing and engaging in armed means to achieve their objective; and
(c) has been indulging in acts of intimidation and extortion for collection of funds for their organization;

And whereas, the Central Government is also of the opinion that the HNLC has been,—

(i) indulging in acts of intimidation, extortion and looting of civilian population for collection of funds for their organization;
(ii) maintaining links with other insurgent groups of the North Eastern Region for carrying out acts of extortion and intimidation;
(iii) maintaining camps in neighbouring country for the purpose of sanctuary and training of their cadres.

And whereas, the Central Government is also of the opinion that for the reasons aforesaid, the HNLC together with its factions, wings or front organizations, is an unlawful association;

And whereas, the Central Government is also of the opinion that the aforesaid activities of the HNLC are detrimental to the sovereignty and integrity of India, and if these are not immediately curbed and controlled, the said HNLC would regroup and rearm itself, expand its cadre, procure sophisticated weapons, cause loss of lives of civilians and Security Forces, and accelerate its anti-national activities;

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 3 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967), hereinafter referred to as the said Act, the Central Government hereby declares the Hynniewtrep National Liberation Council (HNLC) along with all its factions, wings and front organizations as unlawful association;

The Central Government is of further opinion that it is necessary to declare the HNLC along with all its factions, wings and front organizations as unlawful associations with immediate effect and accordingly, in exercise of the powers conferred by the proviso to sub-section (3) of Section 3 of the said Act, the Central Government hereby directs that this notification shall, subject to any order that may be made under Section 4 of the said Act, have effect from the date of its publication in the Official Gazette.

[No. 11011/80/2012-NE-V]

SHAMBHU SINGH, Jt. Secy.